

ITEM NO.13

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(s). 2177 OF 2010 (For prel. hearing)

ABDUL SAMAD & ORS.

Appellant (s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln(s) for bail,suspension of sentence)

Date: 06/12/2010 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B. SUDERSHAN REDDY
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

For Appellant(s)

Mr. A.K. Ganguli, Sr.Adv.
Mr. Subodh K. Pathak, Adv.
Mr. Abhishek Divedi, Adv.
Ms. Barnali Basak, Adv.
Mr. Dharmendra Kumar Sinha,Adv.

For Respondent(s)

Mr. A.T.M. Rangaramanujam, Sr.Adv.
Mr. Girijesh Pandey, Adv.
Mr. Prabhoo Dayal Tiwari, Adv.
Mr. Ashwani Bhardwaj,Adv.

UPON hearing counsel the Court made the following
O R D E R

Appeal admitted.
Issue notice on the application for bail returnable
in two weeks.
Liberty to serve the standing counsel for the State
of U.P.

(Sukhbir Paul Kaur)
Court Master

(Renuka Sadana)
Court Master